

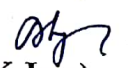
OFFICE OF THE DISTRICT AND SESSIONS JUDGE, FATEHABAD

ORDER:

In continuation of the previous order issued by this office vide Endst. No. 4076 -93 dated 30.05.2020, the following further instructions are also hereby notified:-

1. The assignment of fresh cases/petitions pertaining to the District Courts/Sessions Courts shall be made by the undersigned, whereas the assignment of cases/petitions pertaining to the Courts of Civil Judges/ Judicial Magistrates shall be made by the Civil Judge (Sr. Division)/ ACJM at Fatehabad and by Addl. Civil Judge(Sr. Division)/SDJM at Tohana. In the absence of abovesaid Officers, the assignment of fresh cases/petitions shall be made by the senior most Judicial Officer of the concerned category available at the station.
2. The duty work/remand work pertaining to Police Station City and Police Station Sadar at Fatehabad and Tohana shall be performed by the Senior Magistrate on duty on that day, whereas the duty work pertaining to remaining police stations other than Police Station City and Police Station Sadar at Fatehabad and Tohana shall be performed by the junior Magistrate on duty on that day.

Dated: 30.05.2020



(A.K.Jain)
District and Sessions Judge,
Fatehabad.

Endst. No. 4146-64 Dated 30-05-2020

Copy forwarded to the following:-

1. All the Judicial Officers posted in this Sessions Division;
2. The Superintendent of Police, Fatehabad;
3. The District Attorney, Fatehabad;
4. The Superintendent Jails I and II, Hisar;
5. The Presidents, Bar Associations, Fatehabad, Ratia and Tohana;
6. The Superintendent-II, Judicial Branch of this office;
for information and necessary action.

Dated: 30.05.2020


(A.K.Jain)
District and Sessions Judge,
Fatehabad.